

Raghu Ramiah: Sir, on behalf of **Shrimati Phulrenu Guha**, I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1964-65 under article 338(2) of the Constitution. [Placed in Library. See No. LT-140/67].

CERTIFIED ACCOUNTS OF THE DELHI DEVELOPMENT AUTHORITY FOR 1964-65 ETC.

The Minister of Works, Housing and Supply (Shri Jaganatha Rao): Sir, I beg to lay on the Table:

- (1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1964-65 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-141/67]
- (2) (i) A copy of the Annual Report of the Ashoka Hotels Limited New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-142/67].
- (3) (i) A copy of the Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-143/67].

(4) (i) A copy of the Annual Report of the Hindustan Housing Factory Ltd., New Delhi for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-144/67].

(5) A copy of the Delhi Development Authority (Employees Provident Fund and Gratuity) Rules, 1966, published in Notification No. G.S.R. 1859 in Gazette of India dated the 10th December, 1966, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-145/67].

DELHI SALES TAX (AMENDMENT) RULES 1967, INCOME-TAX (SECOND AMENDMENT) RULES ETC.

Shri Jaganatha Rao: Sir, on behalf of **Shri K. C. Pant** I beg to lay on the Table:

- (1) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(92)/66-Finance (E) (1) in Delhi Gazette dated the 16th March, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [Placed in Library. See No. LT-146/67].
- (2) A copy of the Income-tax (Second Amendment) Rules,